

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.36 of 1995

Monday, this the 9th day of January, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. TS Thankammal,  
Inspector of Central Excise,  
Karippoor Airport,  
Kozhikode. .. Applicant

By Advocate Mr. K Ramakumar

Vs.

1. Union of India represented by  
Secretary to Ministry of Finance,  
Department of Revenue,  
New Delhi.

2. Collector of Central Excise  
and Customs, Cochin. .. Respondents

By Advocate Mr. TPM Ibrahim Khan, Senior Central Government  
Standing Counsel

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant who is an Inspector of Central Excise working in the Air Port, Karippoor, seeks appropriate directions to retain her till 4-1-1996 in the Air Port, Karippoor. We do not think that an official has a right to be posted to a particular post. These are matters of administrative convenience and policy. No legally protected right is involved here. We have seen many similar attempts in recent times by officials to get postings in Air Customs.

2. Learned Counsel for applicant submits that applicant may be retained till the end of the academic year, and that applicant is willing to move out thereafter. The request

appears to be reasonable. We are told that no substitute has been posted to the vacant post. This is a case similar to the case considered by the Supreme Court in Director of School Education, Madras & Ors Vs. O. Karuppa Thevan & Anr. 1994 SCC (L&S) 1180. In the circumstances, we direct respondents to hold the order of transfer in abeyance till 15-4-1995. Thereafter, the order will take effect and applicant will move out.

3. With these directions we dispose of the application. No costs.

Dated the 9th January, 1995

Ramamurthy

SP BISWAS  
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair

CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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